

### Distribution of Awards to Home Guards

5948. SHRI ACHAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal to distribute medals to Home Guards and Officers who rendered meritorious services during the Emergencies and otherwise in Home Guards Organisation Delhi is under consideration; and

(b) if so, what will be criteria for grant of Medals?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The Ministry of Defence have instituted a Sangram Medal which is awardable to all the Home Guards and Civil Defence personnel in Border States. A proposal is, however, under consideration to award this medal to Civil Defence volunteers and those Home Guards who manned the Civil Defence services in Civil Defence towns, including Delhi also.

A proposal is also under consideration to institute the following two medals;

(1) President's Home Guards and Civil Defence Medal.

(2) Home Guards and Civil Defence Medals.

The criteria for the award of these medals are distinguished and meritorious services respectively, or acts

of gallantry. Home Guards and Civil Defence volunteers all over the country who render distinguished/meritorious services or perform acts of gallantry will be eligible for these medals.

### Scheduled Caste/Scheduled Tribes employees in U.P.S.C.

5949. SHRI A. S. KASTURE: Will the PRIME MINISTER be pleased to state:

(a) the total staff strength of the Union Public Service Commission in Gazetted, Non-gazetted and class IV categories;

(b) the total staff strength belonging to Scheduled Castes and Scheduled Tribes in these categories;

(c) the reasons for not maintaining the required percentage of reservations for Scheduled Castes/Tribes in various categories; and

(d) the steps proposed to be taken to fill in the reserved posts in gazetted and higher non-gazetted categories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL: (SHRI RAM NIWAS MIRDHA): (a) and (b). The position is as follows:—

Category	Total staff strength	No. of employees belonging to Scheduled Castes	No. of employees belonging to Scheduled Tribes
Gazetted . . . . .	123	5	2
Non-Gazetted . . . . .	745	83	5
Class IV . . . . .	229	77	12

Out of the total gazetted and non-gazetted strength of 123 and 745 indicated above; 108, and 607 respectively belong to organized services whose controlling authority is not the U.P.S.C. In respect of these organized services, necessary steps to maintain the required percentage of reservation for Scheduled Castes and

Scheduled Tribes are taken at source by the respective cadre controlling authorities. The position in regard to the number of persons belonging to the Scheduled Castes and Scheduled Tribes amongst the members of the organized services working in the Union Public Service Commission is as follows:—

Category	Total No. of employees working in the UPSC belonging to organized services	No. of employees belonging to Scheduled Castes	No. of employees belonging to Scheduled Tribes
Gazetted	108	5	2
Non-Gazetted	607	68	4

(c) and (d). Recruitment to posts/services in the Office of the Union Public Service Commission is being made in accordance with the orders governing reservation of vacancies for members of the Scheduled Castes and Scheduled Tribes. Adequate steps have also been taken to fill the reserved vacancies by the appointment of persons belonging to Scheduled Castes/Tribes. Wherever necessary, such posts are advertised in the press if adequate response is not received from the Employment Exchanges.

#### **Orders Re. Seniority Benefits to re-Employed Ex-Servicement**

5950. SHRI RANA BAHADUR SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Government have issued orders extending the scope of the seniority benefits to ex-servicemen absorbed in all the Departments; and

(b) if so, the outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). Apparently the Question seeks information as to whether ex-servicemen who were/are absorbed in all Departments of Government of India were/are given the benefits of their past service in Armed Forces for purposes of seniority in posts in which they were/are re-employed. Broadly, the position is that, prior to 22th December 1959, except in Departments/Offices where a different rule of seniority was adopted with the prior concurrence of Ministry of Home Affairs (now Department of Personnel and Administrative Reforms), seniority of Central Government employees was determined on the basis of length of service in the grade or in an equivalent grade, "service in an equivalent grade" being defined as service on a rate of pay exceeding the minimum of the time scale of the pay attached to the post in which seniority was to be determined. Accordingly, ex-servicemen appointed prior to 22nd